

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Excise Appeal No. 52729 of 2018

[Arising out of Order-in-Original No. JAI-EXCUS-000-COM-44-45-17-18 dated 12.3.2018, passed by the Commissioner of Central Excise, Jaipur]

SH B L SHARMA
Prop of M/s Jaishree Steel

...APPELLANT

VERSUS

**COMMISSIONER OF CENTRAL EXCISE,
JAIPUR**

... RESPONDENT

APPEARANCE:

Shri Jatin Mahajan, Advocate for the appellant.
Dr. Radhe Tallo, Authorised Representative for the Department

CORAM:

**HON'BLE ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: 09.07.2021

FINAL ORDER No. 51655 /2021

PER ANIL CHOUDHARY

Learned Counsel for the appellant has stated that a discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant and, therefore, the appeal may be dismissed as withdrawn.

2. The appeal is, therefore, dismissed as withdrawn.

**(ANIL CHOUDHARY)
MEMBER(JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**